

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

22.

**IA 1253(MB)2024  
IN C.P. (IB)/840(MB)2023**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **22.03.2024**

NAME OF THE PARTIES:                      Janakalyan Sahakari Bank Ltd. Through  
   Rp Mvk Ipe Llp  
   Vs  
   Rukminidevi Murlidhar Inani

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

**ORDER**

1. Ms. Ayushi Soni a/w Tanmay Bhawe, Advocates for the Applicant present.  
None for the Respondent.
2. **IA-1253(MB)2024**: This is an Application filed for taking on record filed the Resolution Professional as per provision of Section 99(1) read with Section 99(7) of the Code. The same is taken on record.
3. Counsel for the Resolution Professional is directed to serve its report to the Personal Guarantor and Personal Guarantor is directed to file its report to that report within a period of fifteen days after receiving the report. Counsel for the Resolution Professional, Personal Guarantor and Financial Creditor are directed to be present on the next date of hearing.
4. List this matter for hearing on **14.05.2024**.

Sd/-  
**ANU JAGMOHAN SINGH**  
**Member (Technical)**

Sd/-  
**KISHORE VEMULAPALLI**  
**Member (Judicial)**